### Bill No. 144 of 2025

## THE CONSTITUTION (AMENDMENT) BILL, 2025

By

### SHRI RAJKUMAR ROAT, M.P.

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#### **BILL**

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-sixth Year of the Republic of India as follows:—

1. This Act may be called The Constitution (Amendment) Act, 2025.

Short title.

**2**. In the Eighth Schedule to the Constitution, the existing entries from 4 to 22 shall be re-numbered as entries from 5 to 23 respectively and before entry 5 so re-numbered, the following entry shall be inserted, namely:—

Amendment of the Eighth Schedule.

"4. Bhili.".

#### STATEMENT OF OBJECTS AND REASONS

Bhili language is not only a medium of communication, but is also an integral part of the culture of the Bhil community. Bhili language, spoken in the tribaldominated areas of States of Rajasthan, Gujarat, Madhya Pradesh and Maharashtra. It is an ancient language which is also used as a mother tongue by millions of people of all communities residing with the tribals in the tribal areas of these States.

The Bhili language encapsulates the traditions, folklore and songs of the communities living in the tribal dominated areas of the above mentioned four States, but at present, due to the increasing influence of modern education, urbanization and other languages, this language is on the verge of extinction. If the Bhili language is not given constitutional recognition in time, it will disappear and the coming generations will be deprived of its glorious linguistic-cultural identity.

Even today, in tribal dominated areas of Rajasthan, Gujarat, Madhya Pradesh and Maharashtra, Bhili language is used as mother tongue. Further, due to lack of constitutional recognition of this language, the children of these areas face problem in studying in other languages in the government schools, consequently, as compared to other districts of the aforesaid States, literacy rate of the Bhil tribal of this areas is very low. By giving constitutional recognition to this language, not only the Bhili language and culture be preserved, but the literacy rate will also increase.

Hence this Bill.

New Delhi; *February* 6, 2025.

RAJKUMAR ROAT

## ANNEXURE

# [EXTRACT FROM THE CONSTITUTION OF INDIA]

# EIGHTH SCHEDULE

# [ARTICLES 344(1) AND 351]

# Languages

1.	Assamese.		
2.	Bengali.		
3.	Bodo.		
4.	Dogri.		
5.	Gujarati.		
6.	Hindi.		
7.	Kannada.		
8.	Kashmiri.		
9.	Konkani.		
10.	Maithili.		
11.	Malayalam		
12.	Manipuri.		
13.	Marathi.		
14.	Nepali.		
15.	Oriya.		
16.	Punjabi.		
17.	Sanskrit.		
18.	Santhali.		
19.	Sindhi.		
20.	Tamil.		
21.	Telugu.		
22.	Urdu.		

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## BILL

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